[Shri Niren Ghosh] direct the Ministry, because they are going to complete the operation within November Today is November 25. If they do it, then it would be a serious loss to the country. The Government is turning a blind eye to it and I do not know whether they are particularly so whenever foreign companies are concerned. I would like an assurance from the Government that the matter will be dealt with at top speed.

REGARDING POSTPONEMENT OF HALF AN HOUR DISCUSSION

MR. DEPUTY CHAIRMAN: Before I adjourn the House, I have to inform you that at the request of Shri Rabi Ray, the Member concerned, the Half-an-Hour Discussion is postponed.

The House stands adjourned till 2 p.m.

The House then adjourned for lunch at seven minutes past one of the clock.

The House reassembled after lunch at two minutes past two of the clock, MR. DEPUTY CHAIRMAN in the Chair.

THE TELEGRAPH WIRES (UNLAWFUL POSSESSION) AMENDMENT BILL, 1974

MR. DEPUTY CHAIRMAN : Mr. Sharma to move the Telegraph Wires (Unlawful Possession) Amendment Bill, 1974.

भी राजनारायण (उत्तर प्रदेश): श्रीमन्, हमारे यहां जो लाइसेस स्केंडल है उसपर चर्चा होती चाहिए।

MR. DEPUTY CHAIRMAN: We are discussing the Bill.

श्री राजनारायण : इस पर हमको बहस करनी चाहिए । शर्मा जी लाइसेंस स्केंडल पर बोलते । यह कैसा बिल है ?

MR. DEPUTY CHAIRMAN: Please take your seat. He is moving the Bill,

THE MINISTER OF COMMUNICA-TIONS (SHRIS. D. SHARMA): Sir, with your permission, I move:

"That the Bill further to amend the Telegraph Wires (Unlawful Possession) Act, 1950, be taken into consideration."

[25 NOV. 1974]

As is known to the House, we had been plagued with the theft of copper wires which are used for telecommunication purposes in our country. The original Act of 1950 was passed to check that. But experience has shown that that is not enough, and consequently, this amending Bill is sought to be brought before the House.

It is a very simple Bill. Its clauses are very simple. It seeks to amend four sections. Section 2 is sought to be amended to bring in the definition of telegraph wire in consonance with the metric system. In the original Bill the gauges used were according to weight per mile, that is, 150 lbs., 200 lbs. and 300 lbs. Now it is sought to be changed to the metric system. Now in consultation with the Indian Standards Institute we have brought in a new definition and, of course, we have got certain margins so that both the wires under the old guages system and this new one may be covered.

The second is an amendment to section 5. By clause 5(a) we have tried to provide minimum punishment of not less than one year and or a fine of not less than Rs. 1,000. So we have tried to make the provision more stringent so that people may be deterred from committing this crime against the society.

Then, of course, section 7(1) is sought to be amended because at the present moment the provision is that only a person who is authorised in this behalf can file a complaint Now we have tried to bring in that any public servant under section 21 of the I.P.C. can lodge a complaint. Two new clauses 6A and 6B are sought to be brought in, to provide for seizure of these wires as well as provide for confiscation of these wires as well as confiscation, in certain cases, of the vehicle or the animal used for transporting these wires. Thus, you will agree that this is a very important piece of legislation. We have been trying our level best. There are more than 9 lakh kilometres of copper wires used in the country. We have tried the co-operation of the State Governments who have also tried to cooperate to their best. But every year wefind that we have been losing about Rs. 1-1/2 crores worth of copper wires. Consequently, we have tried to bring in these changes and by making the law more stringent we hope there will be reduction in thefts and the Department may be able to move faster because it is a very important thing. Not only the wire which costs us so much is to be imported, these thefts create disturbances in communication lines.

At the same time we are also trying to change from copper wire to copper-welded wire and to A.C.C.R. conductors, that is, aluminium with iron core. I hope the House will approve this very simple Bill.

The question was proposed.

श्री राजनारायण: श्रीमन्, ग्रसल में तो यह तार संबंधी जो चोरिया बगैरह हो रही हैं मैं यह बताना चाहता हूं कि यह करवाता कौन है? यह चोरो सरकार करवा रही है ग्रीर यह तार मिलते किसके पास है? यह तार कांग्रेस के सदस्यों के पास मिलते हैं। मैं यह ग्रापको सही जानकारी जो मेरे पास है वह बता रहा हूं। शंकर दयाल शर्मा हमारे साथ चलें तो देखेंगे कि तार चोरी का उनकी पार्टी के जो सदस्य हैं उनके घर में मिलेगा। बनारस के ग्राजमगढ़ ग्रीर बिलया ग्रादि जिलों की बात कह रहा हूं जहां तार पकड़े गए हैं ग्रीर वे सब कांग्रेस के सदस्य हैं ग्रीर मंतियों से उनका ग्रच्छा-खासा रिश्ता रहा है।

श्री जगदीश प्रसाद माथुर (राजस्थान):
जगसभापित महोदय, श्री राजनारायण जी
स्पष्ट बता रहे हैं कि किसने चोरी की है
और चोरी करने वाले कौन लोग हैं। मेरा
कहना यह है कि होम मिनिस्टर यहां पर
बैठे हुए हैं, इसलिए उनको इस बात की
कांगनिजेन्स लेनी चाहिए।

श्री राजनारायण: अगर मैं नाम बताऊंगा तो यहां पर कोहराम मच जाएगा। इसलिए मैं एक ही बात कह कर अपनी बात समाप्त करना चाहता हूं। श्री शंकर दयाल शर्मा खूब बोलते रहे हैं, लेकिन जब से वेचारे मंत्री बने हैं तब से कुछ कम बोल रहे

हैं। जब ये कांग्रेस के अध्यक्ष थे तो कहते रहते थे कि यह सब काम सी० आई० ए. करवा रहा है या ये सब काम विरोधी दल वाले करवा रहे हैं। मैं यह स्पष्ट रूप से कहना चाहता हूं कि तारों की चौरी यह सरकार करवा रही है। आज देश में चारों तरफ यह हल्ला मचा हुआ है कि लाइसेन्स स्केन्डल में कांग्रेस पार्टी के 21 एम० पी० फंसे हुए है । सी० बी० आई० की रपट में सारे नाम लिये गये हैं और आप जानते हैं कि पिछले तीन दिन से लोक सभा के अन्दर यह मांग की जा रही है कि सी० बी० आई० की रपट सदन के पटल पर रखी जाये । श्रीमन्, इस संबंध मं हमने एफ० आई० आर० मंगाया है और इस एफ० आई० आर० से यह प्रमाणित है कि ये चीज़ें रपट में हुई हैं। ऐसी हालत में यह बात हमारी समझ में नहीं आती कि इस रपट पर चर्चा क्यों न हो ?

Amdt. Bill, 1974

श्री सभापति : क्या इसमें टेलीग्राफ वायर्स के बारे में भी लिखा हुआ है?

श्री राजनारायण: श्रीमन्, मै यह कहना चाहता हं कि तारो की चोरी इसलिए हो रही है कि ये लोग खुद चोरी करवाते है। फर्क सिर्फ इतना है कि तारों की चोरी छोटी चोरी है और वह एक बड़ी चोरी है। ये लोग सी० बी० आई० की रपट को छिपाना चाहते हैं और उसको सदन के सामने नहीं लाना चाहते हैं। आज हालत यह है कि पिछले तीन दिन से लोक सभा के अन्दर वितण्डवाद मचा हआ है। देश के कोने-कोने में खबर जारही है। लोग हम से पूछते हैं कि यह मामला राज्य सभा में उठा, इसलिए राज्य सभा में इस मामले पर चर्चा क्यों नहीं होती है? सी० बी० आई० की रिपोर्ट को आज तक केबिनेट ने छिपा कर रखा हुआ है। जब तक यह रपट सामने नहीं आती है तब तक तारों की चोरी को यह सरकार रोक नहीं पाएगी । श्रीमन्, नरौरा में क्या हुआ है?

130

श्री राजनारायण]

वहां पर तमाम टेलीग्राफ के तार कहां से आ गए ? वहां पर बिजली विभाग, सप्लाई विभाग, होम विभाग, ट्रांसपोर्ट विभाग आदि जितने भी विभाग हैं सभी विभागों के कर्मचारी कांग्रेस पार्टी की तैयारी में प्राणप्रण से जुटे हुए हैं । मैं यह भी कहना चाहता हं कि सिर्फ हाथी की पूंछ को देखकर ही यह मत समझिये कि मामला इतना ही है। आप सम्पूर्ण हाथी को देखिये । यह सारी सरकार करण्ट और भ्रष्ट है और इसीलिए तारों की चोरी भी होती है। अगर श्री शंकर दयाल शर्मा इस चोरी को रोकना चाहते हैं तो हमारी बातों को मानें और उसके मताबिक काम करें तो हम उनको सहयोग देने को तैयार हैं। इतना कहकर मैं आपकी आज्ञा को शिरोधार्य करता हं और अपना भाषण समाप्त करता हं।

श्री उपसभापति: श्री बर्मन ।

श्री राजनारायण: अब मैं श्री जयप्रकाश जी से मिलने जारहा हूं।

श्री रणबीर सिंह (हरियाणा) : हमारी बात भी सुनते जाइये।

MR, DEPUTY CHAIRMAN: You can't talk to a Member who is going out. It is a very bad practice to call a Member who is leaving the House. Yes, Mr. Barman,

SHRI B. D. BARMAN (Tripura): Sir, this Act was passed initially in 1950, that is, 24 years earlier. At the very inception of the Act, it was found that there was theft of telegraph wires. Copper had become a very important material and its price had increased; so telegraph wires were being stolen from as early as 1950. In 1962 there was an amendment making some changes in the punishment because in the 1950 Act there was no minimum limit of punishment, what would be the punishment for the first offence, what would be the punishment for the second offence and so on. There was no mention of second offence in 1950 Act. So in 1962, it was found that there were not only first 5-712 RSS/74

offence but there wre second offence also as regards stealing of telegraph wires. Then in 1968 there was another amendment. I have with me the proceedings of 1968. Then the Minister in charge said: "I hope that this Act will go some way at least to stop this and when this enactment is passed by this House and the other House, we will be in a position to say that at least in the near future there are no thefts". He hoped that after this amendment there will be no theft. That was in 1968. Then in 1974 we have this amendment before this House. When the 1962 amendment was passed the number of thefts was 6.171. When 1968 amendment was passed, there were 10,468 theft cases. And so far my information goes, at present there are seven crores of thefts' cases. Whatever may be the number, the number is increasing. That is a fact. When they brought forward the 1968 amendment they said that they were replacing the copper telegraph wires by welded copper and aluminium wires. At that time, they said: "This House will be interested in knowing that at the moment we have about 9 lakh kms, of copper wires throughout the length and breadth of the country and we intend to lay 40,000 kms in the course of next year and half of this will be new and half will be replacement". Now six years have elapsed. This replacement has not been made. Government know it fully well that copper wire is a valuable thing and it will lot of money if stolen. People interested to have this copper wire stolen engage some jail birds to whom jail is nothing. My charge against the Government is this. They know that copper wire is a valuable property and from 1950 theft of telegraph wire has been going on and except making some changes in the legislation, they have not done anything. I am sure this amendment also will have no effect.

When 1968 amendment was passed, the Government said that theft of telegraph wire was interruption of telegraphic services. So, this is an act of sabotage. There are enough penal sections in our existing penal law under which deterrent punishment can be given to the culprits. If Government is at all willing to put a stop to this theft, they can do it under the existing law and in that case this amendment is not necessary. My submission to this House is

131

132

that these thefts take place only through the connivance of the Department. I find from the debates and speeches of those days, of the year 1968, that the honourable Members have said that the den of this thieves is not outside, but inside, that is, inside the Department. I will not go so far. But I will say that it is with the connivance of this Department only that this theft has been going on continuously and if the Government had been serious about this, it could have put a stop to this sort of theft much earlier and they need not have had to wait all these twenty years and this would not at all have been necessary for this purpose. So, it is not known to what extent the purpose for which this Bill has been brought forward will be served. I find that after the amendment of 1962, the number of theft cases increased and, again, after passing the amendment Bill in 1968, the number of cases has been going on increasing. So, I do not know whether this amendment is going to put a stop to these theft cases or it is going to increase them only, because the way in which these amendments have been passed and the way in which the theft cases have increased make me to come to the conclusion by necessary inference that the purpose of this legislation is to increase the thefts and not to put an end to them. Sir, I am reminded here of a Bengali proverb which says that a ghost can be driven away by chanting mantras with the help of the mustard seeds, but if the ghost is there inside the very mustard seed, nothing can be done, Therefore, this legislation will not serve the purpose for which it is made. Some sort of a deterrent action by the Government has to be taken. Our existing Penal Code is sufficient. If there is a disruption in the communication, if there is a disruption in the telegraphic service, it means sabotage is involved and so, our Penal Code is sufficient and, if so, the Government really wanted to put an end to these cases of theft, they could have put an end to them long before and they need not have waited all these 25 years.

Sir, in this connection, I want to make a submission to the House that in the case of offences against the national property and against the national economy, we should give a new shape to our Criminal Procedure code. Now, in certain Customs cases, the

onus is upon the accused. Similarly, in the case of offences against national property and the national economy, if there is any prosecution. I think we should make a change in the whole procedure by which we should shift the onus of proof to the accused to prove his innocence so that it will not be very easy to do so. I say this because under the existing Code the accused can remain silent and it is the prosecution which has to establish the truth. Therefore in cases which come under offences against national property against the national economy, our approach should be such as would shift the onus to the accused and this will help us a great deal in dealing with such cases properly.

Sir, there are many things to be said. I not only want to put the blame upon the Department but I also say that there are many loopholes in the working of the Department and there are many grievances felt by the people which also should be given vent to. At present, Sir, the branches of post offices has increased three times, but the up gradation to sub-post offices is not at all satisfactory. Under one subpost office, there should not be more than forty post offices, but there are more than sixty such offices under one sub-post office. When ther is deficit staff in P&T Services, there is surplus staff in Telecommunication Services. Mr. Deputy Chairman, Sir, I want to draw the attention of this House to the fact that very recently Government has separated the Telecommunication wing from postal wing and Communications, and have put the Telegraph and Telephones in the charge of a General Manager. It will be for posterity to judge the advantage from such a switch-over. The International Telegraph & Telephone Corporation of USA has played an important role in the matter of this separation. This has been done with an ulterior motive by utilising some personnel in the Department for making such a proposal of making it a subsidiary to International Telegraph and Telephone Corporation of USA. As You know, Sir, what role it played in the military junta of Chile. So how catastrophic it will be for our national interest, it cannot be said now,

[Shri B. D. Burman]

Mr. Deputy Chairman, Sir, I want to draw your attention to the fact that the telephones numbers at present in India is the lowest in the world; there should be more telephones. Four lakhs are on the waiting list for telephones. There is not sufficient accommodation for postal services. No buildings are being constructed, though land was purchased long ago for this purpose. There is no coordination between the Centre and States the postal unions. There is not adequate postal service in rural areas. Workers are paid overtime at the rate of Rs. 2/- whereas the bank rate is Rs. 5/-Work-load,increases on account of shortage of staff. Genuine grievances of the staff in the Department should be looked into, so that we can have a healthy and effiicient service in our country.

The Government should also make a more determined approach for doing away with the theft of telephone copper wire, which is a menace to our national property.

श्री रणबीर सिंह : उपसभापित महोदय, मैं बिल का समर्थन करने के लिए खड़ा हुआ हूं । अभी जैसा बर्मन जी ने कहा, चोरी बढ़ती जा रही है, कानून में तब्दीली हुई लेकिन उसके बाद भी, चोरी में कमी नहीं आई । उन्होंने यह शक भी जाहिर किया कि इस तब्दीली के बाद चोरी बन्द होगी या नही होगी, कम होगी या नहीं होगी । इसके लिए उन्होंने यह सुझाव भी अच्छा दिया कि चोर के ऊपर यह जिम्मेवारी रहे साबित करने की कि वह बेकसूर है बजाय इसके कि सरकार इस बात को साबित करने की पहले कोशिश करे कि वह चोर है।

उपसभापित महोदय, उनसे पूर्व वक्ता श्री राजनारायण जी ने यह कहने की कोशिश की कि चोरी तारों की क्यों होती है। जब वे इस बात के बारे में अपने विचार प्रगट कर रहे थे तो उन्होंने कहा कि सरकार और सरकार की पार्टी इस बात के लिये जिम्मेवार है और वही चोरी को बढावा देती है। वे तो यहां तक भी कह गए कि तारों की चोरी का सामान कांग्रेस के सदस्यों के पास है। हालांकि जब उनसे कहा गया कि आप नाम बतायें तो वह नाम बताने में असमर्थ थे। तो इससे जाहिर होता था कि उन्होंने जो लांछन लगाना था वह लांछन के लिए ही लांछन लगा रहे थे। उनके पास तथ्य कोई नहीं था । लेकिन इसमे जाना पडेगा कि जैसा बर्मन साहब ने कहा, तार काटने की, तार की चोरी वढती ही जा रही है, इसका कारण क्या है । इसका कारण अगर हम ध्यान से सोचें तो यह मानना होगा कि सरकार और सरकार की पार्टी इसके लिए दोषी नहीं है, बल्कि देश के अन्दर जो विरोधी दल हैं उनके ऊपर उसकी जिम्मेदारी है। आज कोई भी समाज के अन्दर मांग उठे तो दो तीन चीजें हमले की टारगेट बनती है, चाहे रेल हो चाहे तार हो। एक जमाना था जब देश की आजादी की लड़ाई लड़ी जा रही थी, तो उस वक्त जो आजादी की लड़ाई लड़ने वाले थे वह भी यह मानते थे और सही मानते थे कि उस वक्त तार को काटना साम्राज्यवाद की नींव को काटना था । साम्प्राज्यवाद की कड़ी को काटना था और उसके संचार को रोकना था और उस वक्त रेल की पटरी उखाडना था वह भी साम्राज्यवाद के लिए म्क्तिल पैदा करना था। अंग्रेजों ने हमारे संचार के लिए रेल नहीं बिछाई थी, बल्कि अपने साम्राज्य को कायम रखने के रेल की पटरियां बिछाईं थीं। लेकिन आज तो रेल की पटरी और डाक तार देश के संचार के लिए है। तमाम देश के हितों के लिए है, किसी एक पार्टी का इसमें हित नही है और जो भी उसके रास्ते मे रोड़ा बनता है वह देश की तरक्की के रास्ते में रोड़ा बनता है।

उपसभापति जी, हम एक भावना देश के ग्रन्दर पैदा करें कि जो कानून ग्राज का है वह साम्राज्यवाद का कानून नहीं है, वह देश का कानन है। उनकी तब्दीली का तरीका है । उसके लिए ग्रावाज उठायें, सदन में उठायें। उसमें तब्दीली हो सकती है। ग्रगर पार्टी की बिना हो तो उसमें भी तब्दीली हो सकती है।

Telegraph Wires

श्री महावीर त्यागी (उत्तर प्रदेश): मैं तसदीक करूंगा कि ग्रापकी तजबीज बहुत श्रच्छी है। मैं इसकी ताईद भी करता हं। लेकिन मिनिस्टर साहब से भी कहूंगा कि कभी अकोमोडेट करने की नीयत रखोतो श्रापोजीशन वाले भी कर सकते हैं। जो ग्रच्छी बात हो, देश के फायदे के लिए हो तो वह स्वीकार करनी चाहिए।

श्री एस० डी० शर्मा : हम तो श्रापको भी स्वीकार करते हैं।

श्री रणबीर सिंह: त्यागी जी को याद होगा, त्यागी जी हमारे साथ थे। कांग्रेस विरोधी दल के बडे-बडे भी लोकसभा में निर्विरोध चुनवाये थे। इसलिए चुनवाये थे कि विरोधी दल कोई समझदार विरोधी दल बने । लेकिन बद-किस्मती यह है कि लोगों ने तो चन लिया लेकिन विरोधी दल ही नहीं बन पाया। भ्राज कितने ही दल हैं जो एक विरोधी दल बन सकता है लेकिन वह श्रापस में नहीं चलना चाहते । सारी पार्टियां जयप्रकाश के पर्दे के पीछे खडी होना चाहती है । लेकिन प्रजातन्त्र के ग्रन्दर विरोधी दल बनाने के लिये वह पर्दा भी देश में कानून की काफ़ी नहीं है। खिलाफवर्जी करने के लिए तो वह उनके सहारे हैं, लेकिन जनसंघ, कांगो स्रौर ्वी० एल० डी० ग्रगर ये तीनों ग्रुप भी मिल जायें ग्रौर ग्रपना एक नेता चुनें तो मैं समझता हूं कि जो त्यागी जी की मंशा है उसमें कोई वजन पड़ सकता है। लेकिन वह हमारे बस की बात नहीं है। वह त्यागी जी ग्रापके बस की बात है।

ग्रापसे मेरा मतलब त्यागी जी से नही, विरोधी दल के सदस्यों से है। अभी राजनारायण जी कह गए कि रिपोर्ट की चोरी हो गई। कहां चोरी हो गई? हमारे सदन के सदस्य, जो देश का कानून है ग्रौर जिसे एक जिले, एक तहसील का वकील भी जानता है, उसके खिलाफ बात करते हैं यह मेरी समझ में नहीं ग्राता। ग्रगर हम कानून को बदलने की बात कहें तो बात समझ में ग्रा सकती है। ग्राप जानते हैं कि एफ० ग्राई० ग्रार० जो होती है वह खुली चीज होती है श्रौर उसको कोई छिपा नहीं सकता । एफ० ग्राई० ग्रार० की नकल तो कोई भी ले सकता है लेकिन जिमनी की नकल किसी को नहीं मिलेगी । उसकी नकल किसके फायदे में है ? उसकी नकल फायदे में होती है मुलजिम के। समझ में नहीं ग्राता कि ग्राज विरोधी दल जो है, जिनके खिलाफ सी० बी० ग्राई० ने इल्जाम लगाया रिश्वत लेकरके लाइसेंस दिलाने का, उनको बचाने की कोशिश में क्यों है बावजद इसके कि उन सदस्यों में हमारी पार्टी का भी एक सदस्य है। लेकिन विरोधी दल वाले इस बात की कोशिश में है कि वह रिपोर्ट उनको मिले । मैं पूछना चाहता हूं कि क्या ग्राप उनको छुड़वाना चाहते हैं। यही बात तस्करों की है। हमेशा एक बात सामने ग्राती है कि नारे तो बहुत ग्रच्छे हैं लेकिन काम ऐसा करना जिससे कसुरवार छुटे। मैं मानता हं कि गृह मंत्री जीने उस रिपोर्ट को हमारे सदन की मेज पर नही रखा ग्रीर यह बिल्कूल सही किया है। सदन की मेज पर उसे रखना भी नहीं चाहिए । जो मुकदमे चलने-चलाने का कानून है उसमें जिमनी टेबल पर नहीं रखी जा सकती । भ्रगर जिमनी टेबल पर श्राती है तो वह कसूरवार के फायदे की बात है। मुझे बड़ी खुशी है कि बावजूद इसके कि कसूरवार हमारी पार्टी का सदस्य है ग्रौर हमारी सरकार किसी के दबाव में श्राकर उसकी रिपोर्ट मेज पर नहीं रख रही है।

[श्री रणबीर सिंह]

उपसभापति महोदय, मैं यह मानता हूं कि जहां तक किसी सदस्य का पैसा लेकर लाइसेंस दिलाने का संबंध था, उसके रोकने के लिये या उस रिश्वत की पोल खोलने का सवाल है वह इस मदन के सदस्यों का पूरा ऋधिकारथा। मुझे खुशी है कि वह शुभ कार्य इस सदन के हमारी पार्टी के सदस्य से ग्रारम्भ हग्रा। सवाल उठ सकता था तो उठा। इस सदन को यह इज्जत मिली कि जो चोरी से लाइसेंस देने की बात थी उसको इस सदन में उठाया गया है लेकिन इससे आगे जो दूसरे सदन के सदस्य हैं उनके बारे में यहां हम बहस करने लगें तो यह कोई ग्रच्छी प्रथा नही होगी। कल जो हम ग्रसेम्बली के मैम्बरों के बारे में भी बहस करने लग जायेगे, उनको सजा देने की बात करने लगेंगे। मेरा कहना है यह कोई ग्रच्छी प्रथा नही है । जो दूसरे सदन में हैं उनको पूरा हक है कि वे हमारी कार्रवाई के बारे में प्रिविलेज मोशन ला सकते हैं। मैं मानता हं कि इस सदन के ग्रन्दर जो बहस करने की इजाजत नहीं मिली है वह सही है। दूसरे सदन के सदस्यों के बारे में यहां बातचीत नही चाहिए

उपसभापति महोदय, जैसा राजनारायण जी ने कहा सरकार ने रिपोर्ट की चोरी की, मेरा कहना है कि सरकार तो चोर को अदालत दिलाना चाहती है ग्रौर राज-नारायण चोर की हिमायत कर रहे हैं। इसके बावजुद भी यह समझें राजनारायण जी कि वह तस्करों की हिमायत कर रहे है ग्रीर यह समझें कि हिन्द्स्तान के लोग उनकी बात को सुनते नहीं है, देखते नहीं हैं, यह उनकी भूल हो सकती है। मै मानता हं चोरियां जो हो रही हैं वह इसलिए ज्यादा हो रही हैं कि विरोधी दल हमारे देश के ग्रन्दर कानून तोड़ने की भावना पैदा करता है। जब कानून तोड़ने की भावना पैदा करने की बात ग्राती है तो श्राप जानते हैं कि जो बदमाश होता है वह

उसका फायदा उठाया करता है। ग्रौर यही कारण है कि भ्राज चोरी क्यों बढ रही है। इस बात के बावजद कि जो चोरी करता है उसके लिए सजा भी बढ़ती जा रही है, फिर भी चोरियां होती हैं । इसका एक कारण यह है कि इस देश के अन्दर यह फिजा पैदा की जा रही है कि यहा पर कोई कानून नहीं है ग्रीर जो कानुन है वह देश के हित में नहीं है। मैं समझता हं कि जो लोग इस तरह की फिजा पैदा करते हैं वे ही इन चोरियों के लिए जिम्मेदार है । जब भारत देश गलाम था ग्रीर यहां पर ग्रंग्रेजी हकुमत थी उस वक्त सब लोगों ने मिलकर ग्रंग्रेजो को हटाने के लिए कुछ इस प्रकार के काम किये हों, लेकिन ग्राज दूसरी हालत है। ग्राज यह ग्रपने देश की जायदाद है ग्रौर हमारे देश का भविष्य भ्रौर हमारे देश के बच्चों का भविष्य इस बात पर निर्भर करता है कि हम इसकी जायदाद की रक्षा करें। इसलिए मेरा कहना यह है कि हमारे देश के सब लोगों को ग्रौर समस्त पार्टियों को इस देश में इस प्रकार का वायमंडल तैयार करना चाहिए जिसमें लोगों को कानून को तोड़ने में झिझक हो ग्रौरवे ऐसी कोई कार्रवाई न करें जिसमें देश की जायदाद को किसी प्रकार का नुकसान हो । मै समझता हं कि ग्रगर ग्राप इस प्रकार का वायुमडल देश में पैदा करेंगे तो तारों की चोरी भी कम होगी।

श्राखिर में मैं फिर दोहराना चाहता हूं कि सरकार ने जो सी० बी० श्राई० की रिपोर्ट सदन के पटल पर नहीं रखी उसके लिए कम से कम हमारे श्री त्यागी जी सरकार को शाबासी देंगे क्योंकि यह बात कानून के खिलाफ है। देश के कानून को तोड़ना किसी भी दृष्टि से श्रच्छा नहीं है। इन शब्दों के साथ मैं इस बिल का समर्थन करता हूं।

श्री जगदीश प्रसाद माथुर: उपसभापित महोदय, इस विधेयक को लाने से मंत्री महोदय ग्रपने उद्देश्य में कहां तक सफल Telegraph Wires

(Unlawful Possession) होगे, यह तो मैं नहीं कह सकता ग्रौर जो संशोधन वे लाये हैं उसके कारण तारों की चोरी के अंदर किसी प्रकार की स्कावट श्राएगी, यह भी मैं नहीं कह सकता । लेकिन उनका विभाग इस मामले में कितना निष्क्रिय है ग्रौर कितने समय के बाद वह चेतता है, यह संशोधन विधेयक इसका प्रमाण है। उदाहरण के लिए मैं बताना चाहता हूं कि यह ऐक्ट सन् 1950 में बना । उसके बाद ठीक 12 साल के बाद सन् 1962 में सरकार एक संशोधन विधेयक लाई भ्रौर सन् 1962 के बाद फिर 12 साल के बाद सरकार चेती ग्रौर ग्राज सन् 1974 में यह संशोधन विधेयक लेकर ग्राई है। श्रगर बारह-बारह सालों के बाद इस सरकार को इस बात की जानकारी होती है कि इस ऐक्ट में कुछ कमी है या सरकार को चेतने के लिए 12 साल का समय चाहिए तो मुझे लगता है कि सचमुच में यह सरकार 12 साल में चेतती है। यह बात भी समझ में महीं ग्राई कि किस स्राधार पर यह सरकार प्रकार का निर्णय करती है। क्या किसी श्रदालत ने इस कानुन में किमयां बताई हैं? क्या यह सरकार इतनी दीर्घसूत्री हो गई है कि इतने वर्षों तक बेखबर रहती है ? इन बारह -बारह सालों का क्या तात्पर्य है, यह बात मेरी समझ में नहीं आती है। इस **ब्राधिनियम में संशोधन लाने के कारण** मंत्री महोदय ने ग्रौर कुछ विशेपताएं बताई हैं। केवल यह कहना कि इसमें प्रोवाइड नहीं था पनिशमेन्ट श्रौर सिर्फ पांच साल का पनिशमेन्ट दिया गया था, इस कारण से चोरियां बढी हैं. यह कोई ऐसी दलील नही है जिससे इस संशोधन का ग्रौचित्य सिद्ध हो । यह भी कहा गया कि 5 साल की सजा के बजाय 4 साल की सजा भी हो सकती है। अभी जो संशोधन भ्रापने रखा है उसमें यह लिखा है कि in the absence of any decision to be recorded in the judgement of the court... श्रगर ऐसा हुआ तो सजा कम भी हो सकती

है। इसके अलावा कोई बड़ा परिवर्तन इसमें लाने के कारण से जो चोरी करने वाले हैं उनके मन में कोई बहुत बड़ा भय पैदा होगा और वे इस भय से चोरी करना बंद कर देंगे या तारों की चोरियां कम हो जाएंगी, इस पर विचार करने की जरूरत है। पहले पांच साल की सजा थी और कोर्ट अगर यह समझता था कि ओफेन्स सीरियस नहीं है तो वह एक साल की सजा कम भी कर सकता है।

इस कारण, इस विधेयक में जो संशोधन लेकर ग्राप ग्राए हैं। उससे ग्रापका कोई बड़ा परपज सर्व होता है, यह मुझे लगता नहीं । दूसरे श्रापने कहा है श्रब तक चोरी के माल को पुलिस जब्त नहीं कर सकती थी ग्रौर ग्रब हमन जब्ती का ग्रधिकार दे दिया । मुझे पता नहीं ग्राई० पी० सी० ग्रौर किमिनल प्रोसीजर कोड में यह ग्रधि-कार है कि नहीं क्योंकि चोरी का माल तो पुलिस जब्त करती ही है, उसको ग्रदालत में पेश करती है भ्रौर बाद में जाकर जो कोई उसका जेनुइन ग्रधिकारी होता है उसको वह माल मिल जाता है, उसको सौंपा जाता है। भ्रब भ्रापको ऐसी कौन सी कठिनाइयां श्राई जिसके कारण से माल जब्त नहीं किया जा रहा था, या माल चोरों के पास जाता था जिसके कारण से चोरियां बढ़ती जा रही थीं। इस सदन के सामने श्रापको कुछ ग्रांकडे तो इसके बारे में रखने चाहिए थे। ग्रापने एक बात कही है कि डेढ करोड़ रु० की चोरी हर **वर्ष** होती है, वह एक बात ग्रापने ग्रपने पूर्व-कथन में बताई है, लेकिन वास्तव में चोरियां इससे ज्यादा होती हैं। मैंने एक समाचारपत्न में यहीं पर कुछ ग्रांकड़े देखे थे, उसके . भ्रनुसार 1972-73 के म्रंदर 6 करोड़ रु० की चोरी के बारे में बताया है। इतनी ज्यादा चोरी इसमें बढ़ती जा रही है। तो ग्रगर कानुन का परिपालन करने की दृष्टि.से कोई शिकायत है तो इस पर श्रापको विचार

[श्री जगदीश प्रसाद माथर] करना होगा; जो पुराना कानून था उसमें कोई इतनी बड़ी खामी रह गई जिसके कारण से हम चोरी को पकड़ नहीं सकते थे। मैं जानना चाहता हूं, ग्रापकी बरामदी कितनी हुई? भ्रापके विभाग में कितनी चोरियां पकडी ? अब जो डेढ़ करोड रुपए की चोरी की बात कही वह तो ठीक है लेकिन उसको देखते हए कितनी तत्परता ग्रापके विभाग ने बरती? पुलिस ने कितने केसेज इंस्टीट्यूट किए, कितनी रिपोर्ट दर्ज हुई और रिपोर्ट करने के बाद कितनी बरामदी हुई ? म्रापको यह भी देखना था कि कौन कौन सी एरिया सेंसिटिव एरिया है जहां पर कापर वायर की चोरी ज्यादा होती है? हिन्द्स्तान में इस प्रकार की चोरी का क्या पैटर्न रहा? कुछ ऐसी सेंसिटिव एरिया हो सकती हैं जहां चोरियां ज्यादा होती हैं, तो उन इलाकों में ग्रापने क्या व्यवस्थाएं कीं ? मैं समझता हं इस प्रकार की शिकायतो के प्रति जैसा ग्रौर विभागों में उपेक्षा पायी जाती है वैसा ही ग्रापके विभाग के ग्रन्दर भी होगा। जैसा कि रेलवे के ग्रंदर मुगलसराय में सबसे ज्यादा चोरियां होती हैं। यहां पर सदन में भी उसके बारे में श्रारोप लगाए जाते हैं। कि जो रेलवे प्रोटेक्शन फोर्स है, जो रेलवे के कर्मचारी हैं, उन लोगों की उसमें मिली-भगत रहती है, उनके सहयोग से चोरियां ज्यादा होती है। तो ग्रापके यहां भी तारों की चोरी का कारण यह नही है क्या? तो इसके बारे में श्रापके कर्मचारी कितने सजग है? कितना उनको माल इश्य होता है, कितना यूज उनका होता है? चोरी होती है या बीच में ही घोटाला हो जाता है। उदाहरण के लिए मैं बताऊं, मेरेघर में टेलीफोन लगाने के लोग टेलीफोन लगाने वाला एक एंग्ल लेकर स्राया श्रौर एक तार लेकर श्राया। यह तब की बात है जब में ग्रपना मकान शिपट करा रहा था। तो वे पुराने तार ग्रौर एंग्ल वहीं छोड़ कर चले गए। मैंने कहा ये एंग्ल हैं ले जाइए लेकिन वे छोड़ कर चले गए, उसको कोई खैर-खबर नहीं की। इसलिए मैं जानना चाहता था कि म्राखिर कितना माल उनको मिलता है, कितना वापस जाता है, इसका स्टाक वेरिफिकेशन कैसे होता है ? ग्रापका इतना वड़ा विभाग है ग्रौर जिस प्रकार की शिकायतें ग्रापके विभाग के प्रति हैं वहीं मेरी समझ में बाकी विभागों के प्रति होंगी। इस सदन में ऐसी चर्चाएं हुई हैं, विशेष तौर से तार के बारे में, क्योकि टेलीग्राफ का संबंध है तारों से, तो तार इस प्रकार से विलम्ब से पहुंचते हैं कि शायद साधारण पत्न जल्दी पहुंचता होगा लेकिन टेलीग्राम्स समय पर नहीं पहुंचते। कही तार देकर जाना हो तो म्रादमी स्वयं पहले पहुंच जाए ग्रौर तार बाद में जाकर पहुंचे। तार पहुंचने से पहले हम वहां पहुंच रहे हैं। इस प्रकार की कई घटनाएं देखने को मिली है। जहां तक टेलीफोन का सवाल है, ग्रगर हिन्दुस्तान में कही रही से रही सर्विस है तो वह टेलीफोन की है। जब देखो राग नम्बर मिलेगा। ,पहले हम सोचते थे कि शायद कलकत्ता के बारे में जैसा सुनने में स्राता था कलकत्ता में रौग नम्बर मिलता है लेकिन कलकत्ता से यह बीमारी सरक कर यहां ग्रा गई है, क्योंकि सरकार डिसेंट्लाइजेशन मे विश्वास ज्यादा करती है। यही वजह है इस बीमारी का भी डीसेन्ट्रलाइजेशन कर रही है। जयपूर में भी मैंने देखा वहा पर भी इस प्रकार की शिकायतें हैं। वहा पर भी रांग नम्बर मिलेगा और टेलीफोन आपरेटर्स ठीक तरह से ग्रटेंड नहीं करते। जो यह चोरी होती है इसमें सबसे वड़ी चोरी टेलीफोन्स के ग्रदर होती है जिसकी वजह से सरकार को इतना घाटा होता है। अगर माननीय मंत्री महोदय इस बारे में आच करें तो पता चलेगा कि किस प्रकार टेलीफोन ग्रापरेटर्स ग्रौर कुछ व्यापारी सांठ-गांठ

में रहते हैं, खास कर जो श्रापका यह ट्ंक काल का विभाग है उसमें। टंककाल सर्विस के श्रंदर इतनी ज्यादा चोरी होती है जिसमें ग्रापरेटर्स डाइरेक्ट लाइन मिला देते है; श्रापरेटर्स श्रौर कुछ कम्पनियों श्रौर व्यापा-रियों का ग्रापस में हिसाब बंधा हुग्रा है। मुझे मालूम है क्योंकि बड़ी-बड़ी फर्मों ग्रौर कुछ बडे-बड़े उद्योगपितयों के यहां ऐसा देखने को मिला है कि उनके यहां ग्रापरेटर्स से बंधा हुन्ना है। जिस समय स्नापरेटर्स दिल्ली से कलकत्ता, कलकत्ता से बम्बई, बम्बई से जयपुर मिलाते हैं उसका रिकार्ड नहीं स्राता। तो इतनी बड़ी चोरियां होती है। स्रापको कर्मचारियों को इतनी तनख्वाह देनी पड़ती है ग्रौर विभाग घाटे में जाता **है** । इसलिए इतने पर भी आपने पोस्टकार्ड के दाम बढ़ा दिये, लिफाफों के दाम बढ़ा दिये, इंलेंड लैटर के दाम बढ़ा दिये, तारों के दाम बढ़ा दिये और इन चीजों पर दाम बढाने के बजाय आप चोरी को रोकते, चाहे तार की चोरी हो. चाहे टेलीफोन की चोरी हो, विभाग की चोरी हो, अगर इन चोरियों को रोक पाते तो जनता के उपर नये कर लगाने की आवश्य-कता नहीं होती । माननीय मंत्री जी चिक संगठन पक्ष के आदमी है, वे जनता से ज्यादा सम्पर्क लेकर आये हैं, इसलिए मै उनसे कम से कम यह अपेक्षा करता हूं कि आने वाले समय मे वे जनता के ऊपर भार नही बढ़ायेगे, जनता के ऊपर बोझा नही बढ़ायेंगे और अपने विभाग मे ज्यादा कुशलता लायेंगे । उनके विभाग में जिस तरह टैलिफोन के तारों की चोरी होती है और कर्म चारी मिलकर जिस प्रकार से चोरी करते है, इन चोरियों को रोकने की दृष्टि से वे स्वयं ज्यादा सिकय होगें और सजग रहेंगे। वे नये मंत्री बने है, उन्हे सगठन का अनुभव है और अपने संगठन का अनुभव वे यहा पर लगायेंगे ताकि उनका यह विभाग सिकय हो सके और प्रगति कर सके। आग्र द्निया जब के युग की ओर बढ़ रही है तो हिन्दुस्तान में सभी चीज़ें निकम्मी और सब से ज्यादा

अयोग्य दिखलाई देती है। इसलिए मैं मंत्री जी से निवेदन करूंगा कि वे इस बात की ओर विशेष ध्यान देंगे अब उनके उपर संगठन और जोड़ तोड़ करने का कोई काम नहीं रह गया है। कांग्रेस सगठन में तो उनके ऊपर जोड़ तोड़ और गठबंधन को जिम्मेदारी आ गई थी। लेकिन अब तो यह जिम्मेदारी उनके ऊपर रही और अब वे एक निश्चित जिम्मेदारी कुशलतापूर्वक निर्वाह कर सकते है और इस नाते में उनका स्वागत करूंगा।

जिस प्रकार से पिछले मंत्री श्री ब्रह्मानन्द रेडडी जी ने अपना पद सम्भालने के बाद जनता के ऊपर पोस्टकार्ड के दाम बढ़ा दिये, जो बोझा उसके उपर डाला, में आशा करता हूं कि वे अपनी कार्य कुशलता से विभाग में जो इस समय चोरी होती है, उनको रोककर जनता को राहत दिलायेगे और तब ही जनता समझेगी कि आपने इस विभाग में परिवर्तन किया है। यही मेरा आप से निवेदन है।

VISWANATHA MENON: (Kerala): Sir, the Bill that has come for consideration is a simple one, but my doubt is whether, even after passing this Bill, the Government is going to solve the problems that face the P. and T. According to me, the P and T is the most disorganised organisation existing under the Government of India. If I send a letter from here to my State, It will not reach even after two weeks. If I want to phone somebody I will not get the connection. Beginning from that everything is completely disorganised. The other day there was a call attention and the neglect of the eastern region was highlighted. I want to add the southern region also. It is completely neglected. If we take it like that, every representative from every State will say that his place is neglected. That means the P and T is a complete flop. It is completely disorganised. I do not know whether the new Minister will find time to make it all right,

Coming to various problems, the only thing the telephone is doing properly, according to my information, is bugging and tapping. The postal reasearch and Shri Vishwanatha Menon]

development centre has organised four regional centres. They specialise in bugging and tapping all the important political leaders and Members of Parliament. The information i, given directly to the Prime Minister of India. In connection with Watergate, Mr. Nixon had to go, but although India is such a big democracy and all that, this thing is happening daily. When Comrade Jyoti Basu was Deputy Chief Minister in West Bengal, he enquired these things and he got complete information about the bugging and Tapping that was being done by the Central Govern-Moreover, when I was in the Public Accounts Committee during 1967-68, Mr. Masani was the Chairman, some P&T Department officers came for giving evidence before us. When this question was put to them, with much reluctance they sald that there was bugging and Tapping but that they were not doing it, that it was done by the Central Government.

One thing is clear. Rugging and tapping in regard to all the opposition parties have developed to such an extent. One Minister is trying to get information about what is roing on with the other Minister because of the internal conflict in the Congress. That is the only function that the P&T Department is doing all over the country, and all the reports are being sent to the Prime Minister. Is this the only function that is to be expected from them? From the P & T Department we are expecting something more for the people. I have got objections about bugging and tapping. But even allowing for these things, if they have served the people, We can understand that they have done something good. But they are not doing anything for the people as a whole. Everywhere there are complaints. I do not want to mention all, but take for example one complaint. For the last so many years in Calcutta Rs. 40 more were being taken as hire charges; that amount they had to refund. But they have not at all refunded that. As compared to Bombay and other places, they taken Rs. 40 more in Calcutta. have

Coming to other aspects, on that day, the hon. Minister when he was replying to the Calling Attention Motion, asked for the cooperation of everybody saying that he was prepared to look into all the charges, when he spoke, I also felt that he was 6—712 RSS/74

very anxious to do something and I also in good faith wrote to him two letters about the various complaints connected with my State. I did not get any reply even now.

Sir, when the railway strike was on, some P&T employees went on sympathetic Even now victimisation is the order of the day in Kerala. Employees are being thrown out; without any justification, action is being taken against them. The bureaucrats in the P & T Department act according to their own wish. Even in the token strike of 1967, one employee had taken part is affected, even now his services, his promotions, and all these things are affected, I wrote all these things to the hon. Minister thinking that he made such a brilliant speech here appealing for our cooperation and all that. If the P &T Department employees are dissatisfied, how can he get service from them? Trade union activities are tampered with. After Mr. Bahuguna became the Minister, he brought in politics into the P & T Department. The unions were split and the unions which represent the workers are now not recognised. A bogus union, a paper union, has been recognised and the trade union leaders are being thrown out of employment under some pretext or other. Disciplinary action is being taken. If the hon. Minister wants to make the P & T Department a success, I cannot understand

how he is going to do it. Sir, in this 3 p.m. respect I request the hon'ble Minister, if he is anxious to make the Department a success, the first thing he should do is to get the co-operation of the workers. Without the co-operation of workers he cannot do anything. The first thing for that is to withdraw victimisation cases. The promotions and other things due to the workers or the trade union leaders must be given. Then only he can think about all these things.

Sir, we all want the P. & T. Department to be successful one. The P. & T. Department is the main connecting link between this end and the other end. I come from the southern-most State and to reach my State one has to travel four days in train. So if the P. & T. Department is working properly we can telephone our house and know what is happening there. Now whenever I try to get a trunk call the reply I get is that the line is out of

order. How can you justify such a kind of treatment towards the regions which are a far from New Delhi Sir. if the hon'ble Minister's intentions are bona fide that he wants to have the co-operation of all the parties and friends here I would request him to first take the co-operation of the workers by cancelling all the victimisation orders. Then he should try to have more contac's with the distant regions at the castern and suthern ends; their problems must be solved.

This leads to a very important factor. This Bill gives some powers to catch hold of some thieves. That is not the problem. Actually the main problem is the co-operation of the workers and I think a new orientation may come under the new Minister of Communications. Thank you.

SHRI JAGAN NATH BHARDWA! (Himachal Pradesh) Mr. Deputy Chairman, Sir, the problem of theft of copper wires is really very serious and I appreciate the action taken by the Minister of Communications in feeling the gravity of the situation and bringing forward this Bill which I fully support. I have to make a few observations.

the earlier speaker was speaking about victimisation. But I am afraid by his speech he has victimised the whole of the P. & T. Department. Sir, as is well known the P&T and the Military Departments are well known for their honesty and integrity. By pulling up the P & T. Department he has victimised whole of the Department. honest people are hled up like this, how can they show their progress; their enthusiasm gets dampened by such pulling up. There may be some non-cooperation by the workers, but it is not correct to say that they are not well treated and that they are not taken into confidence. There are so many unions of workers still they are all taken into confidence by the Department. Quite often meetings are held. What he says may be true of a few workers,

But on the whole, I think the picture is not so bad as he has painted. Anyway, now coming to this Bill, I have to say that the punishment provided is quite stringent. But I feel that this stringency of punishment will not help so much as the co-operation between the States and the Centre in this matter. What I personally feel to

that the State Governments do not feel so much interested about the safety of this property which is scattered in different corners of this country, far and wide. So I think that to make this Act more effective, necessary that measures should be taken whereby the State Governments feel interested about this matter and ask their police departments and administrative depaartments to take up this case very sericusly and to work for the protection of these wires. I think one of the measures could be that the onus of looking after the telegraph wires may be given to the local administration, the local police stations Police station where more thefts are detected, should be given some incentives in the shape of prizes or letters so that those police stations feel more and more interested in the matter Secondly, the local branch post offices and telegraph offices should also be involved in this, and some incentives should be provided for detecting thefts in their particular areas. In this way, I think the co-operation of those who are at the spot could be had. Panchayats also should be moved in the matter and they should be taken into confidence in this matter. So steps like these will, I think, go along way to make this Bill, which will now become an Act, more effective. With these words, I again support the Bill. Thank you.

MR. DEPUTY CHAIRMAN: Mr. Mandal. Five minutes.

श्री भंपेन्द्र नारायण मंडल (बिहार) : उप-सभापति महोदय, जो विधेयक अभी हाउस के सामने प्रस्तृत है मैं समझता हं कि इस विधेयक के लाने से आगे परिस्थिति में कोई सुधार आएगा इसकी आशा मुझको नहीं है। यह बात सही है कि देश में कौपर की प्रोडैक शन की कमी है। जब कि देश स्वतंत्र हुआ था उसके पहले भी कमी थी और आज भी इसकी कमी है। इस कीपर की प्रोडैकशन को बढाने की जितनी कोशिश हुई है उसमें भी काफी सफलता नहीं मिली है और इसका नतीजा यह है कि चूंकि कौपर की प्रोडकशन की कमी है इसलिए यह महमा बिकता है। और इसको विदेशों से भी आयात करना पढ़ता है । इसके महगें होने के कारण ही थैफुट की बात इसमें आती है। [श्री भवेन्द्र नारायण मंडल]

Telegraph Wires

इस यैक्ट को रोकने के लिए जब देश स्वतंत्र हुआ था 1950 में उस समय कानून बना था । 1962 में कहा गया कि यह कानून नहीं है कि क्योंकि प्रोसिजर एफैक्टिव नहीं है इसलिए इसके कान्त में सुधार होता चाहिए। इसलिए अमेन्डमेन्ट लाया गया । 1968 में भी फिर **अमै**न्डमैन्ट लायाः गयाः । इसके भी जो देश में आफैन्स रुकना चाहिए था वह नहीं एक रहा है। इस तरह से 50 में कान्न बना और उसके बाद दो अमैन्ड-मैन्टम आई। उन अमैन्डमैन्ट्स के बाद भी स्थिति में कोई सुधार नहीं आया है और अब फिर अमेन्डमैन्ट लाई जा रही है।

इस अमैन्डमैन्ट बिल से इसमें कोई सुधार होगा, ऐसा मःलूम नहीं पड़ता है। इसका एक कारण तो यह मालूम पड़ता है कि कोपर के भाव बहुत अधिक होने से चोरी करने वाले के मन में एक लोभ पैदा होता है जिसकी वजह से वह चौरी करता है- जिस ढंग से और किस बड़े पैमाने पर चोरी होती है - उससे यह भी जाहिर है कि समाज में इंफलुएंशियल लोग हैं, प्रभाव-शाली लोग है, उन लोगों का भी इसमें सहयोग रहता है और उन लोगों को बैंकिंग रहती है और जो दोबी लोग हैं या जो समाज में प्रभावशाली लोग हैं वे ज्यादातर रूलिंग पार्टी के लोग हैं, इसलिए उनकी इसमें प्रोटेक्जन रहती है। ऐसी हालत में श्री राजनारायण जी को किटिसाइज किया गया है और कहा गया है कि वे बातों को बढा-चढाकर कहते है। भले ही वे बातों को बढा-चढाकर कहते हों, लेकिन यह निश्चित है कि आज देश में घूसखारी है, भृष्टाचार है और आज देश में ऐसा वातावरण बन गया है कि इस तरह से चोरी करना या भृष्टाचार करना गलत नहीं समझा जाता है। अगर कहीं पर भृष्टाचार का पता भी लग जाता है या गड़बड़ों का सुराग मिल जाता है तो उसको छिपाने की कोशिश

की जाती है। भागने किसी अखबार में यह पढ़ा ही होगा कि एक कप्र कमीशन एक मंत्री के खिलाफ इन्क्वायरी करने के लिए बना था और उस अमीशन ने यह पाया था कि मंत्री महोदय ने भारत सेवक समाज का रुपया खाया है, लेकिन फिर भी उस इन्ब-वायरी रिपोर्ट पर कोई कार्यवाही नहीं की गई। इसी प्रकार से लायसेंस स्केन्डल का मामला है। उसकी रिपोर्ट को भी छिपाने को कोशिश की जाती है। इन सब बातों से गड़बड़ी पैदा होती है और इस सरकार की हमेगा यह कोशिश होती है कि जो दोषी व्यक्ति है उसको छिपाया जाय। इसका नतीजा यह है कि ग्राज हमारे देश में वातावरण गन्दा हो गया है। ऐसी स्थिति में मैं चाहता हं कि हमारे देश में जो सत्तारूढ़ पार्टी है बहु प्रयने रवैये को और इस रवैये के बदलने के लिए यह बहुत जरूरी है कि हमारे देश के प्राइम मिनिस्टर अच्छे होने चाहिए। भ्रच्छा इस मायने में होना चाहिए कि वह योग्य हो । मैं यह नहीं कहता कि हमारे प्राइम मिनिस्टर योग्य नहीं है । मेरी समझ से हमारे प्राइम मिनिस्टर योग्य हैं, लेकिन योग्यता के साथ-साथ यह भी चाहिए कि जो एक मोरेलिटी होती है, पब्लिक मोरे-लिटी होती है और जिसको कहते हैं कि एक सेन्स होनी चाहिए, एक लिमिट होनी वह लिमिट उनमें नहीं है। वह पावर के लिए बराबर यह चाहती हैं कि जिन्दगी भर प्राइम मिनिस्टर बनी रहें ग्रौर इसलिए उनको बहुत रुपया इकट्ठा करना पड्ता है।

डा० चन्द्रमणि राध चौधरी (बिहार): यह गलत है।

श्री भूषेन्द्र नारायण सडल : ग्रीर ग्राज हमारे देश में वातावरण भी इस ढंग का हो गया है ।

SHRI U. K. LAKSHMANA GOWDA (Karnataka): Sir, I, alongwith my other friends, support this small Bill which purports to strengthen the existing Act and make the implementation steadier and easier.

Sir, I strongy support the proposals contained in the Bill to amend Section 5 of the Act to make punishments more stringent and also to bring in people, who will be in possession of the stolen goods, under the Act and this is a welcome thing and I hope that after this Bill is passed, the honourable Minister will be in a position to implement, what he said the other day, the measures to provide greater service in telephone and telegraph communications to the people all over the country.

Sir, while saying this, I would like to to the notice of the honourable Minister the fact that in the rural areas. where the telephone and telegraph facilities are being extended now, the service is not at all satisfactory. Sir, I come Karnataka, the Malanad district of Karnataka and I have found that the communication lines here in most of the areas pass through jungles and because of this the trunk lines will not be working and this If you happens very often. make an inquiry, you will be told that the lines have been tampered with or you will be told that the jungles have not been cleared and so on. I think this sort of an excuse will not and cannot go on for long. Also, in the case of the telegraph service and the small Exchanges which have been started there, the first thing that has been noticed is that they have not got the technicians and wherever they have not got the autoexchanges-because they are putting up auto exchanges these days—they have not got trained personnel to attend to them and this results in a very big dislocation of telephone communication. To give an example from my own place which is just 200 miles from nangalore: For days together the telephones will be out of order and of the two lines they are having, one will always be out I would, therefore, like the of order. honourable Minister to take some action see that sufficient number of trained technicians are available both for the district exchanges and the taluk exchanges and also to see that mobile parties are available to attend to the lines which run through jungle areas and also to see that replacement facilities are available for what you call the switch boards and other things in the smaller places. Quite often it is said that they are faulty and that is why I am making this suggestion. Sir. it is one thing to extend telephone service

to distant and different places and it is quite another thing to provide satisfactory service. When the technicians are put on the job of laying new lines, there are none to that the existing lines are working properly and satisfactory service is, therefore, available. Therefore, Sir, I would request the honourable Minister to lock into this aspect very carefully and do the ncedful.

Then, Sir, my friend, Shri Viswanatha Menon, said that there seems to be some unrest among the employees because of the recognition and derecognition of certain unions and he said that some unions have been recognised and some have not been recognised and this should not be done and soon. I do not know about these things. But I do feel that there seems to be some sort of a grievance and there are rumblings about the particular derecognition of some unions and recognition of certain other unions and this is a matter which should be looked into. Otherwise, the maintenance of the lines will become very difficult because a very large number of unskilled and manual workers are involved in this.

Sir, with these words I support the Bill and I hope that the Minister, armed with the powers which are coming to him under this, will be able to achieve greater efficiency and provide better service to the people. Thank you. Sir.

SHRI MAHAVIR TYAGI : Sir, I am very grateful to you for having given me this chance to speak. I want to give a different tone to the debate by promising certain amount of co-operation with the Government in this regard. I want to create an atmosphere in the country in which the people will feel that the Opposition will not oppose everything and that if there is any good measure which the Government comes forward with, the Opposition will surely support the Government. This my asurance to you, Sir. But, Sir, this goes with the hope that the Government will also take a liberal view and would not stand on false notions of prestige. If the Opposition people, if the parties in the Opposition group, put up some suggestion which is reasonable and which sounds partiotic and which looks to be useful, well, Sir, the Government must be liberal and must graciously welcome that and this sort of relationship must established. During these days of bit[Shri Mahavir Tyagi]

terness between the Opposition and the Treasury Benches, I want to create an atmosphere of mutual co-operation. Not for everything. The Opposition stands for the cause of the people. Wherever the Opposition feel that people's cause is adversely affected, they will fight with you, they will oppose you openly and also propagate against you. But whichever action goes in favour of the people, whichever action you take which helps actually the people and brings prestige to your administration, will not be opposed.

This measure is good enough. While doing so, I purposely support it. impel you with all the moral force that you might also have the courage enough to support us when we say something which is not in your Bill. Suppose we give some amendment, we make some suggestion which is healthy, we will expect the Government will have courage enough not to stand on a false notion of prestige but to come forward and say: We welcome the Opposition suggestion. That will be very good parliamentary relationship which will be established.

With these words, I support the Bill.

SHRI G. LAKSHMANAN (Tamil Nadu): Mr. Deputy Chairman, Sir, I support the Bill if the P & T workers can discharge their duties efficiently. Now there is a lot of complaint that the P & T workers are not able to discharge their duties very efficiently. I hold the Government responsible for this sorry state of affairs.

Sir, we established one union of P & T workers in the year 1954. Various unions which were under the fold of different leaderships were brought together one union was established. Honourable Shri Rafi Ahmed Kidwai and Shri Jagjivan Ram were responsible for the establishment of one union for one industry. The union functioned, and it continued to function, efficiently, because there were no multiplicity of unions in the P & T Department. Sir, in the year 1968 the Government recognized another union, or rather a Government union and it gave recognition to one of the persons in the P&T Department and made him the Secretary-General. From that time onwards, this of 'one union for one industry' was defeated and everywhere in the P & T

Department there were two federations. Now there are 25 to 30 unions. Honourable Shri Rafi Ahmed Kidwai and Shri Jagjiyan Ram wanted that there should be one union for one industry, and in the P & T Department also, because the employees have to function collectively. If one deals with cash, he has to take the other person into his confidence. That is why they wanted one union for one industry in the P & T. I do not know why the Government did that. If certain bad things are going on. it is because of the policy of the Government in having recognized another federation in the P & T.

Therefore, I would appeal to the hon. Minister to follow honourable Shri Rafi Ahmed Kidwai and Shri Jagjivan Ram who advocated the policy of one union for one industry. By this, the employees will also be able to discharge their duties with efficiency. It is my humble request to the hon. Minister to see that the Governrecognized the ment again National Federation of P & T Employees, which was actually formed in the year 1954 on the 24th November. Yesterday it was the 24th of November. I was a P & T employee and I continued to be a trade unionist alsoand participated in it. Therefore, when I support the Bill I would say that these complaints will go away if Shri Shankar the hon. Minister for Daval Sharma, Communications sees that during his time again the National Federation of P & T Employees is recognized and the principle of one union for one industry is accepted. Thank you.

SHRIS, D. SHARMA: Sir, I am really thankful to the Members for the construcsuggestions they have made. Of course. I need not go into the speech of the first Member, Mr. Rajnarain, because he has always got something up in his mind and he just goes on talking about it. The question of C.B.I. inquiry is not material here. Of course, we do want to see that anybody who is guilty is punished and that he does not get a chance to escape and that a case is not prejudiced. That is about the C.B.I. So far as this Department is concerned, there is no question of anybody. The copper wire shielding thefts are serious things not only because they cost money, but also because they result in dislocations of communications

156

and difficulties which have been pointed out by Mr. Menon. For instance, there cannot be two opinions about the need that one should be able to talk to far-flung areas in India. From the very beginning, I have said that it is absolutely essential in a federal structure that the capitals of all the States should be connected with each other and also with the Centre by quick and reliable of communications. This is one thing which should be done. But there are difficulties. For instance, I would like to point out that at the present moment, the linking between Kerala and Delhi is only by one co-axial cable and this has a length of 4500 kilometers. The faults can develop anywhere in the long co-axial line and it creates problems. This has got to be overcome and as the hon. Member may be knowing, we are going in for a link between Bombay and microwave Trivandrum on the broad band. Similarly, another microwave is being sought to be had between Delhi and Bombay. It is absolutely essential that people should be able to talk over long distances because India is a country of distances.

I was talking about copper wire thefts. It is very serious because it disconnects people apart from the loss of money. We have been trying to meet the situation. Of course, one amendment came in 1962. After, that, we tried to bring in amendments twice in 1966 and 1968. This House kindly passed them. But these two Bills not become law both the times because of the dissolution of the Lok Sabha. I hope it will become law this time. I may tell you that it is not possible to get over this problem completely only by passing this Bill. But we will be able to meet it better. This is all that I can say.

Mr. Barman talked about the onus to prove innocence. It is provided in the The person in whose possession Act. wires are found will have the onus these to show that he has come across them or he has got them in a proper transaction.

The innocence has got to be established by him. Mr. Barman talked about other subjects also. I may just tell him that there is a rule about the upgrading of suboffices to the main post office. I think the rule, at the present moment, is that upto 20 to 59 sub-post offices are

kept under one main office and naturally when conditions are ripe, we try to raise them. The question of there being inadequacy in P & T and the surfeit in telecommunications branch, as far as I know, is not correct. But I will try to look into it again. Sir, he talked about the American game of separation, I may assure him that I do not see any game. Whoever may like to play a game, the member can be rest assured that nobody can succeed in playing only such game in this country, making our industry subservient to any foreign industry, any cartels wherever it may be and however strong it may be.

I agree that the number of telephones in India is very low. We have got to do something about it. We will try. I agree that the waiting list is very large. I myself said last time that even after the Fifth Plan, my fear is that the waiting list will continue to be more than half a million because the problems are such and we are trying to get over them. Various methods are being thought about to reduce the cost and to get more money. For instance, we are now thinking of using wooden poles in order to reduce the cost. Other things can also be thought of. And I would say that the help and cooperation of the Members is always sought. If you permit me, Sir, I will say that so far as these thefts are concerned, if I get the co-operation of the people, that will be the real thing, that is the only thing by which we can change the whole attitude If the whole attitude of the people. changes, things may become better. We are trying to go in for copper welded wire but the supply is limited. We have tried to import some. Similarly, the supply of A. C. conductor wires is also limited. So, we are trying to increase the production, then go in for changing the lines. I agree that there should be more of stock verifications and I can tell Mr. Mathur that we are keen that it should be done. But you will agree, Sir, there are difficulties everywhere. I cannot say that there is no leakage of revenue so far as the P & T is concerned. We have got to look into it. We have to try. We cannot give up.

Sir, Mr. Menon talked about this being disorganized. I do not know. But I can tell only one thing that so far as we are concerned, we are keen to develop the southern region as much as any other region.

[Shri S. D. Sharma]

For instance, he may be knowing that we are going to have an S.T.D. connection between Madras and Ernakulam soon. The testing is going on. We are trying to build up by building up different channels and different frequencies the, services inside and the services outside, I mean, inside the State and the adjacent States and the Union Capital as well.

So far as the question of unions is concerned, I fully share the anxiety of the Members that there should be a spirit of co-operation, a feeling of understandingbetween the officers and the people working, and for that, the unions can play a significant role. I also agree with very Mr. Lakshmanan that if there is more than one union, it does create difficulties and very serious difficulties for both the Department and the unions, because they are not able to put forward their viewpoint correctly forcibly; forcibly because they are divided, and not correctly because there is a competition as to which union can put its demands higher. These difficulties are there. I can assure you that we will try to see that the workers in the unions or the workers anywhere—and we have a large number of workers-have a feeling that the Department is deeply interested in their welfare as deeply as in having the services And properly. they cannot run properly-I fully endorse-unless the workers co-operate; it is absolutely impossi-Nobody can claim that the telecommunications or postal services can run properly unless there is full, whole-hearted co-operation of the workers.

So far as the question of one union is concerned, I like it. I do not know how effective I can be, but wherever it is possible for me to be helpful, I will try to be helpful.

Mr. Lakshmana Gowda's So far suggestions about lack of technicians with the spread of auto-exchanges in the rural areas are concerned, and the other technicians that are needed, we fully agree with him and we will try to do something in this matter. We are introducing a Group maintenance Scheme in which one experienced person will be in charge of a group of exchanges with a sufficient number of spares. Earlier we were having difficulties because enough spares were not there. from Karnataka, he must be Coming knowing that now we have asked the ITI to keep apart or use 10% of its capacity for spares so that nothing is left out of order because of lack of spares. Naturally, with the spread of exchanges in the rural areas, we will need more technicians. We are planning to train more technicians and have more technicians in our service so that these defects can be corrected as early as possible.

Now, so far as Tyagiji is concerned, I am very thankful to him and we always look forward to seek co-operation from him. We know that for anything that we have to do io the country and for the common people's welfare, his co-operation will be there and I need not repeat it. But the fact remains that P & T services really affect the people in the farthest villages, its running properly is of advantage to everybody and its not running properly creates not only a feeling that we are backward in the 20th century but also that we are not able to provide to the people what they need. But the fact remains that conditions in India are so varied that many solutions found by other countries do not prove good solutions for our conditions, for our work, I may tell the House that we are very keen to develop research work in our own area so that with the research new may come out which may suit Indian conditions. Quite a bit of good research work is being done in the Centre here in Delhi and in the ITI. For instance, the problem of exchanges has been therewhich cross-bar should be taken up for which exchange and so on and so forth. research wing has been working on that and has gone further ahead. We have also worked out an electronic exchange. of course it has to be tried first. Prototypes have been produced and I was just thinking that if we are able to develop the electronic exchange ourselves, we may try it somewhere where Members of Parliament are there-not that I want to make use of them for experimental purposes. But it will be something, if we are able do it well, which will make you happy because one feature of this system is that there not being many moving parts—under the branch science known as solid state physics-this will be more durable and will Indian conditions better.

That is our hope. But it is at the experimental stage. We need your co-operation.

(Unlawful Possession)

the co-operation of State Governments is concerned, I may assure the House that we are very keen to have the fullest co-operation of the State Governments not only so far as the theft of copper wire is concerned, but in other fields also. So far as copper wires are concerned, I may also mention that looking after these is the responsibility of the State Governments. P & T Department cannot look after these thousands of kilometres of lines which we have got; it has to depend upon the State Governments. So far as the question of opening new post offices is concerned, we need their co-operation. I will seek their co-operation in getting land—free, if possible,—so that we may be able to build up faster. Similarly, if they give wooden poles at reasonable prices, it will be possible to have more lines and have more telecommunication centres in the States, because the project in that case become remunerative according to will financial standards; wooden poles will cost less. But there again I will need the co-operation of State Governments and I am going to approach them. I have approached some of them to give us poles of the requisite standard, properly treated. There will be many other things for which we will need the co-operation of State Governments. In fact, the success of this Department will depend upon the fullest co-operation of the workers in the Department-not ony of workers, but also the State Governments, the people, the political parties, the Members of Parliamentbecause we will succeed when we all change our attitude to the Department. It is not only a business department. It is a service department. In creating that atmosphere, there is a disadvantage so far as we in the ruling party are concerned, because when ever we say anything, we are told that we want to serve our own ends. But hon. Members of the Opposition can be very helpful in creating that atmosphere. They must create the impression that any person who is found stealing anything, it is the moral duty, it is the national duty, of every citizen to see that he is punished.

I am sure, Sir, that with the spirit of cooperation I find today, we will be able to move ahead to a certain extent, and I hope the Bill, which is a simple one, will be passed unanimously.

MR. DEPUTY CHAIRMAN: The question is:

"That the Bill further to amend the Telegraph Wires (Unlawful Possession) Act, 1950, be taken into consideration."

The motion was adopted,

MR. DEPUTY CHAIRMAN: Now, we shall take up clause by clause consideration of the Bill.

Clauses 2 to 6 were added to the Bill. Clause 1, the Enacting Formula and the Title were added to the Bill

SHRI S. D. SHARMA: Sir, I move: "That the Bill be passed".

The question was proposed.

SHRI MANUBHAI SHAH (Gujarat): Sir, I would like to seek a clarification. The hon. Minister has stated that the crossbar system has been found to be very defective and that it creates a lot of problems. same time he said that they are trying to set up the cross-bar system. I should like to know, is it not possible to replace it with a more technologically efficient and modern system and give a go-by to this cross-bar system.

SHRI S. D. SHARMA: So far as crossbar system is concerned, I talked about it last time at the time of a Calling Attention Motion. This system gave us a bad name. We purchased it from B.T.M., a Belgium firm. They call it Penta Conta System. That did not suit Indian conditions and we found that it created a lot of headache for us. This will remain with us for a long time. I hope that faults will disappear, but they will remain with us for some more. time. There is no doubt about this. We are trying to improve the system. The cross-bar system as such has different varities. Cross-bar system is based on a technique known as cross-bar. Just as Hindustan Motors and Mercedes, both have internal combustion engines. Similarly, the crossbar is a system. It is a particular method. Different countries have developed it in different ways. The Japanese have developed it in their own way. The Swedes have developed it in their own way. The Americans have developed it in their own way. We are looking into it. If it is suitable we will adopt it. If not, we may

[Shi S: D. Sharma]

go in for another system. One thing remains. It looks to me-I am not an expert-that the ultimate solution may be the electronic exchanges, but I think for electronic exchanges to come into commercial use it will take a number of years. We cannot afford to wait for so long. The only thing we can do is to see which system is most suitable. before Again. we make nurchases this time, experts should visit and see the systems which are working in different places and make sure that they are suitable for our conditions. We should not be carried away, as we were carried away, last time. We should see that they suit Indian conditions. One of the problems, I am told, with the cross-bar-however, it can be solved-is where there is density of traffic, as it is bound to be in India with a smaller number of telephones and there is centralised control, there is likely to be confusion. Under such circumstances it does not work. We may have to go in for another system-maybe the German system-or we should also see whether the electronic exchange could come up quickly and properly. We cannot commit the mistake of going in for something which is in an experimental stage. The problem is very difficult and delicate. I am told other countries do not have that problem which we have got, i.e., density of traffic in certain areas, where the number of telephones is less. The numbers using it are much larger and it results in its own problems. So, we will look into it. I can only say that we will try and see to the best of our ability that the best system, suited to our conditions, is adopted. There are two things. One is, we cannot afford to wait. There is a big waiting list. So, we are going in two ways. One is, we have to import some lines. Secondly, we have to produce ourselves. Both the aspects we are seeing. There is a World Bank loan, under which we are purchasing some lines for certain areas. I think they are Bombay, Delhi and Ahmedabad. Then, there is also the question of going in for collaboration for producing these exchanges ourselves. We will go into all these questions in depth and see what is the most suitable for Indian conditions.

MR. DEPUTY CHAIRMAN: The question is:

"That the Bill be passed".

The motion was adopted.

THE REPEALING AND AMENDING **BILL 1974**

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (DR. (SMT.) SAROJINI MAHISHI): I beg to move:

"That the Bill to repeal certain enactments and to amend certain other enactments, be taken into consideration."

This is purely a formal measure and a periodical measure introduced at times in order to bring the Statute Book up-to-date. The earlier Repealing and Amending Bill was passed in 1964. That covered up to 1960 and today, after a period of ten years, we are bringing this measure. As hon. enactments Members know, many have become obsolete and some of them have ceased to be in force. Some have become partly unnecessary also. In the present Bill in the First Schedule there is a list of Acts which are to be repealed and in the Second Schedule there is a list of Acts which are to be amended.

Therefore, it is only a formal thing, and it has become necessary on account of the fact that certain enactments have become obsolete and certain others have got to be amended in parts, and therefore, the necessity of this Bill.

I need not say much about the Bill because it is just a formal measure periodically introduced and this has been done in keeping with the recommendations of the Law Commission. Therefore I request House to accept the Bill.

The question was proposed.

MR. DEPUTY CHAIRMAN: Anybody wants to speak? Yes, Mr. Tyagi.

VICE-CHAIRMAN [SHRI JAGDISH PRASAD MATHUR IN THE CHAIR.]

श्री महाबीर त्यागी (उत्तर प्रदेश): उप-सभाध्यक्ष जी यह बिल एक नई चीज है। मैला-एक्सपर्ट नहीं हुं, लेकिन जब से कांस्टी-टयएन्ट ग्रसेम्बली बनी है तब से लेकर के एक ले-मैन की हैसियत से काम करता